

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 3

IA 27/2022 In C.P. 3638/(MB)2018

CORAM:

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2022

NAME OF THE PARTIES: - **Union of India**
V/s
Infrastructure Leasing & Financial Services Ltd & Ors.

Appearance (via video-conference):

For the Applicant : Mr. Ashish Kamat, Advocate a/w Adarsh Saxena, Drishti Das and Roma Bhojani i/b Cyril Amarchand Mangaldas.

For the Respondent : Mr. Rakesh Tiwari, Joint Director, MCA (WR), Mumbai

For the IDBI Bank : Mr. Shantanu Chaturvedi, Advocate

Sections 242(4), 241-242 of the Companies Act, 2013

ORDER

Heard the Advocate for the Applicant (ILFS), Advocate for IDBI Bank (Head of Consortium of lenders) and the Representative of the Respondent. **Reserved for Orders.**

Parties are at liberty to file Written Submissions within two days from today (i.e. up to 04.02.2022).

Sd/-

Sd/-

KAPAL KUMAR VOHRA
Member (Technical)

JUSTICE P. N. DESHMUKH
Member (Judicial)